

(12)

CENTRAL ADMINISTRATIVE TRIBUNAL : PRINCIPAL BENCH

OA No.87/92

New Delhi this the 6th day of March, 1996.

Hon'ble Sh. B.K. Singh, Member (A)
Hon'ble Dr. A. Vedavalli, Member (J)

1. Nasirudeen S/o Sh. Karim Baksh
2. Ramji Lal S/o Sh. Babu Lal
3. Naresh Kumar S/o Sh. Amarjeet Singh
4. Mula Ram S/o Sh. Budar Ram
5. Girdhari Lal S/o Sh. Parbhati Ram
6. Amar Singh S/o Sh. Dan Singh
7. Surender Singh S/o Sh. Khazan Chand
8. Balu Shai S/o SH. Kayanshe.

All were working as Casual Labours in the Bikaner Division at various departments and various stations which is clear from Annexure A-2 and presently R/o Raj Nagar, Palam Colony, New Delhi-110045.

...Applicants

(By Advocate Sh. V.P. Sharma)

Versus

1. Union of India through the General Manager, Northern Railway, Baroda House, New Delhi.
2. The Divisional Railway Manager, Northern Railway, Bikaner.
3. The Secretary, Railway Board, Rail Bhawan, New Delhi.

...Respondents

(By Advocate Sh. R.L. Dhawan)

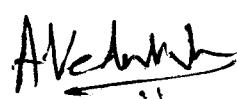
ORDER (Oral)
(Hon'ble Mr. B.K. Singh, Member (A))

The learned counsel for the applicant states across the Bar that the applicant has already been granted the reliefs prayed for by him in the O.A. and as such he does not want to proceed further

(B)

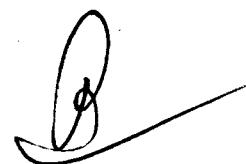
(13)

with the OA. The O.A. is accordingly dismissed, as having become infructuous. No costs.



(Dr. A. Vedavalli)

Member(J)



(B.K. Singh)

Member(A)

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